

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TWENTY-SEVENTH REPORT

(Presented on 30.11.2016)

I, the Chairperson of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-seventh Report.

2. The Committee met on 28 November, 2016 for examination of six Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following six Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016
(Amendment of article 72) by
Shri Nishikant Dubey, M.P.

The Bill seeks to amend article 72 of the Constitution with a view to provide that the President shall exercise discretionary power on petition of mercy within a period of six months from the date of its receipt.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016
(Insertion of new article 370A) by
Shri Nishikant Dubey, M.P.

The Bill seeks to insert a new article 370A in the Constitution with a view to provide that five seats in the House of the People and one seat in the Council of States for that area of the State of Jammu and Kashmir and Gilgit and Baltistan which is under illegal occupation of Pakistan shall be kept vacant until that area is reunited with the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2016
(Amendment of article 15) by
Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend the Constitution with a view to provide that the State shall not discriminate against any citizen on the grounds of complexion and economic condition.

It further provides that no citizen shall, on the grounds of religion, race, caste, sex, place of birth or any of them, be subject to any disability, liability, restriction or condition with regard to access to places of all types of faith and religious worship.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2016
(Insertion of new article 371-K) by
Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to insert new article 371-K to the Constitution with a view to provide that the President may provide for any special responsibility of the Governor of Uttar Pradesh or Madhya Pradesh for-

- (a) protection of ownership of land and property of the domiciles of Bundelkhand region; and
- (b) entrustment of the right to sell and purchase land only to the domiciles of Bundelkhand region.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2016
(Amendment of article 25) by
Shri Kunwar Pushpendra Singh Chandel, M.P.

The Bill seeks to amend article 25 of the Constitution with a view to provide that no person or religious organisation shall convert any person professing any religion to other religion by way of force, fraud or greed.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 2016
(Amendment of article 16) by
Shri Shrirang Appa Barne, M.P.

The Bill seeks to amend the Constitution with a view to enable the State to make provision for the reservation of appointments or posts in favour of any economically backward class of citizens which, in the opinion of the State, is not adequately represented in the services under the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendation

4. The Committee recommend that Sarvashri Nishikant Dubey, Kunwar Pushpendra Singh Chandel and Shrirang Appa Barne, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) to (6) of paragraph 3 above.

NEW DELHI;

28 November, 2016

7 Agrahayana, 1938 (Saka)

DR. M. THAMBI DURAI

*Chairperson,
Committee on Private Members'
Bills and Resolutions.*